

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

For the attention of the stakeholders of Indusface Telecom Private Limited

Sr. No	Particulars	Detail
1	Name of corporate person	Indusface Telecom Private Limited
2	Date of incorporation of corporate person	01/12/2008
3	Authority under which corporate person is incorporated/ registered	Registrar of Companies, Ahmedabad, Gujarat under the Companies Act, 1956
4	Corporate Identity Number/ Limited Liability Identity number of corporate person	U72900GJ2008PTC055575
5	Address of the registered office and principal office (if any) of corporate person	A/2-3, 3RD Floor, status Plaza, Opp. Relish Resort, Akshar Chowk, Old Padra Road, Vadodara, Gujarat, India, 390020
6	Liquidation commencement date of corporate person	28.02.2026
7	Name, address, email address, telephone number and the Registration number of the liquidator	Kashyap Shah Insolvency Professional B-203, Manubhai Towers, Opp. M S University, Sayajigunj, Vadodara 390020 Email:- kashyap.cs.ip@gmail.com Telephone no. 9998062244 Registration no: IBBI/IPA-002/IP-N00367/2017-18/11035
8	Last date for submission of claims	29.03.2026

Notice is hereby given that Indusface Telecom Private Limited has commenced voluntary liquidation on 28.02.2026.

The stakeholders of Indusface Telecom Private Limited are hereby called upon to submit a proof of their claims, on or before 29.03.2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: March 2, 2026
Place: Vadodara


Kashyap Shah
Liquidator of Indusface Telecom Private Limited
Registration no: IBBI/IPA-002/IP-N00367/2017-18/11035
AFA valid upto 30-06-2027



એન્કોર એસ્ટેટ રિઝન્ડ્રુક્શન કંપની પ્રાઇવેટ લીમીટેડ (એન્કોર એચઆરસી)

પાંચમો માળ, પ્લોટ નં. ૧૩૭, સેક્ટર-૪૪, ગુરુગ્રામ-૧૨૨૦૦૨, હરિયાણા

(પરિશિષ્ટ-૪-એ) (જુઓ નિયમ ૮(૬) સાથે વંચતા ૯(૧) ની જોગવાઈઓ)

સ્થાવર મિલકતોના વેચાણ માટે ઈ-ઠરાણની જાહેર નોટીસ

સિક્કોરીટી ઇન્સ્ટ્રેન્ટ (એન્કોર્સમેન્ટ) નિયમો, ૨૦૦૨ (નિયમો) ના નિયમ ૮(૬) અને ૯(૧) ની જોગવાઈઓ સાથે વંચતા સિક્કોરીટાઇઝેશન અને રીઝન્ડ્રુક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્કોર્સમેન્ટ ઓફ સિક્કોરીટી ઇન્સ્ટ્રેન્ટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટેની ઈ-ઠરાણ વેચાણ નોટીસ

આથી પાસા કરીને દેવાદાર(ો) અને જમીનદારો અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે નીચે જણાવેલ સ્થાવર મિલકતો લોન એકાઉન્ટમાં બાકી રકમને સિક્કોરીટ કરવા માટે ડીમોડી બેંક લીમીટેડ (ડીમોડી) બેંકને ગોચર ગણાવે છે. એન્કોર એસ્ટેટ રીઝન્ડ્રુક્શન કંપની પ્રાઇવેટ લીમીટેડ, ઇચેઆરસી-ઇઓટી-૦૦૧- ટ્રસ્ટના ટ્રસ્ટી તરીકે તેની ક્ષમતાના કાર્યરત (સિક્કોર્ડ લેવદાર) ને સોંપાઈ ત્યારથી, તેનો ભીલિક કંબળને સિક્કોર્ડ લેવદારના અધિકૃત અધિકારી પાસે છે, જેનું જ્ઞાપ છે “જે છે” અને “જેમ છે” ના ઘોષણે ૦૭.૦૪.૨૦૨૬ ના રોજ મેસર્સ નાવિલકાબેન પી ૬૫૫૨ (લેવાદાર) અને શ્રી લક્ષ્મણ પ્રધિવાબાઈ ૬૫૫૨ (અહીં પછી એક સાથે જમીનદારો તરીકે દર્શાવેલ) પાસેથી બાકી રકમ રૂ. ૧૨,૪૩,૭૫૪.૮૭/- (રૂપિયા બાર લાખ તેતાલીસ હજાર સાતસો પીરતલીસ અને સીત્તાંબી પૈસા પુરા) ૦૬.૦૭.૨૦૨૦ મુજબ અને વસુલાત સુધી કરવાના દરે ચકત વ્યાજ અને વસુલાત/છૂટ કરાની પતાવટ પછી અન્ય કોસ્ટ, ચાર્જિસ વગેરે, જે કોઈ હોયતો ની વસુલાત માટે વેચાવામાં આવશે. મિલકતની વિગત, સિક્કોર્ડ એસેટની રીઝર્વ કિંમત (આપ્પી) અને અનેસ્ટ મની ડિપોઝિટ (ઇએમડી) નીચે મુજબ છે:

સ્થાવર સિક્કોર્ડ મિલકતની વિગત	રીઝર્વ કિંમત (રૂ.)	(ઇએમડી) (રૂ.માં)	ઈ-ઠરાણની તારીખ	બીક જમા કરવાની છેલ્લી તારીખ અને સમય
બી-૩૦૫, ઘનશ્યામ રસોડીઅની-૧, ગણેશ ચોકડી, ઇન્ડોલી સ્ટુલ સામે, બાવડાના, અમદાવાદ-૩૮૨૨૨૫	૧૦,૦૦,૦૦૦/-	૧,૦૦,૦૦૦/-	૧૩.૦૪.૨૦૨૬ ના રોજ ૧૦.૦૦ વાગ્યા સુધી	૧૨.૦૪.૨૦૨૬ ના રોજ ૬.૦૦ વાગ્યા સુધી

ઈ-ઠરાણની તારીખે જાહેર રજા घोषित કરવામાં આવે તો, તારીખ આપ મેગે તેના આગામી દિવસે લંબાવશે.

જોગવાઈ શરતો અને નિયમો માટે સિક્કોર્ડ લેવદારની વેબસાઇટ એડ્રેસ કે <http://www.encorearc.com> માં આપેલ લિંક જોવા વિનંતી છે. કોમ્પાઉન્ડ ચાપર/પાસીટ માટે, ઇસ્ટુક વ્યાકિતો સિક્કોર્ડ લેવદારના અધિકૃત અધિકારી પાસે છે. ૯૨૨૦૬૧૬૪૨ સેલ/ઇમેઇલ આધારેલ સેલ/ ઇમેઇલ મોકલો dharmendra.maurya@encorearc.com ઉપર સંપર્ક કરી શકે છે.

તારીખ: ૦૨.૦૩.૨૦૨૬

સ્થળ : મુંબઇ

એન્કોર એસ્ટેટ રીઝન્ડ્રુક્શન કંપની પ્રાઇવેટ લીમીટેડ
અધિકૃત અધિકારી

ઈ-ઠરાણની તારીખે જાહેર રજત ઘોષીત કરવામાં આવે તો, તારીખ આપ મેળે તેના આગમી દિવસે લેવાવાશે.

વિગતવાર જરાતે અને નિયમો માટે સિક્કોર્ડ લેવદારની વેબસાઇટ એટલે કે <http://www.encorearc.com> માં આપેલ લિંક જોવા વિનંતી છે. કોમ્પાચ સપ્લટના/માહિતી માટે, ઇચ્છુક વ્યક્તિઓ સિક્કોર્ડ લેવદારના અધિકૃત અધિકારીનો મોબાઇલ નં. ૮૮૦૧૬૧૨૬૮ ઉપર અથવા ઇમેઇલ dhamrendra.maurya@encorearc.com ઉપર સંપર્ક કરી શકે છે.

સહી/- ઇમેન્ડ્ર મોહી અધિકૃત અધિકારી સહી: મુળદાર તારીખ: ૦૨.૦૩.૨૦૨૬ સ્થળ : મુળદાર

એન્કોર એસ્ટેટ રીઝન્ડ્રુક્શન કંપની પ્રાઇવેટ લીમીટેડ

ડીસીબી બેંક લીમીટેડ

રીજનલ એફીસ : આઇમો માળ, પરીસીમા કોમ્પ્લેક્સ, બોડીલાઇન કોસ રોડ, આઇએડેડીસીઆઇ ભવન સામે, સી.યુ. રોડ, અમદાવાદ-૩૮૦૦૦૬

કબજ નોટીસ (સ્થાવર મિલકત માટે)

આથી સીસીબી બેંક લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્કોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્કોર્સમેન્ટ ઓફ સિક્કોરીટી ઇન્સ્ટ્રેન્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ ના ૫૪) હેઠળ અને સિક્કોરીટી ઇન્સ્ટ્રેન્ટ (એન્કોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચતી કલમ ૧૩(૧૨) હેઠળ તેમને પ્રાપ્ત સત્તાની ઉપયોગ કરીને કલમ ૧૩(૨) હેઠળ નોટીસ ૧૦.૦૬.૨૦૨૫ ના રોજગામના નોટીસ પત્રની કરી મેસર્સ નિર્વુજ-એચઆઇઆર જેમા સીઆઇપ્રસહારર શ્રી શ્રીધા બાલુભાઇ સહોડ અને શ્રી શૈલેષા બાલુભાઇ સહોડ અને શ્રી બાલુભાઇ ઇગનભાઇ સહોડ અને શ્રીમતી કલ્પનાબેન શૈલેષભાઇ સહોડને નોટીસમાં જણાવેલ કુલ રૂ. ૩૧,૮૧,૧૫૭.૨૭/- (રૂપિયા એકઠીસ લાખ એકસાંસી હજાર એકસો સતાવન અને સત્તાવીસ પૈસા પુરા) ૧૦.૦૭.૨૦૨૫ મુજબ એકાઉન્ટ નં. ૦૫૨૪૪૯૦૦૦૦૦૦૧૯ તરફી બાકી અને ચુકવવાપાત્ર રકમ તેમજ વ્યાજ અને અન્ય ચાર્જિસ, ખર્ચ સહીત આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું. દેવાદાર રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી ખાસ કરીને દેવાદાર, સહે-દેવાદાર અને જમીનદારો અને જાહેર જનતાને જાણ કરવામાં આવે છે કે સિક્કોરીટી ઇન્સ્ટ્રેન્ટ (એન્કોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચતી જણાવેલ એસ્ટીની કલમ ૧૩ની પેટા કલમ (૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે દર્શાવેલ મિલકતનો કબજો ૦૧ માર્ચ, ૨૦૨૬ ના રોજ લઈ લેવા છે.

ખાસ કરીને દેવાદાર અને જાહેર જનતાને મિલકત સાથે કોઇ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેનો કોઇપણ સોદો ડીસીબી બેંક લીમીટેડની રકમ રૂ. ૩૧,૮૧,૧૫૭.૨૭/- (રૂપિયા એકઠીસ લાખ એકસાંસી હજાર એકસો સતાવન અને સત્તાવીસ પૈસા પુરા) ૧૦.૦૫ મુજબ ભવન લાગુ વ્યાજ અને અન્ય ચાર્જિસ, ખર્ચ વગેરેના ચાર્જને આશિલ રહેશે. સિક્કોર્ડ એસ્ટેટ પરત મેળવવા માટે ઉપલબ્ધ સમયાના સંબંધમાં એક્ટની કલમ ૧૩ ની પેટા કલમ (૮) ની જોગવાઈઓ પ્રત્યે દેવાદારોની લેખના દોરવામાં આવે છે.

સ્થાવર મિલકતની વિગત

ફલેટ નં. ૩૧, બીજો માળ, બિલ્ડ અપ એરિયા ૮૯.૯૨૨ ચો.મી., “અદિયા એપાર્ટમેન્ટ” તરીકે જાણીતી બિલ્ડીંગ, સિટી સર્વે વોર્ડ નં. ૭, સિટી સર્વે નં. ૩૩૬૧, ૩૩૬૮, બિલ્ડ નં. ૨૨૩ અને ૨૨૮, તાલુકો અને જિલ્લો-રાજકોટ ખાતેની સ્થાવર મિલકતના લાગમ બાગ અને હિસ્સા. સહી/-અધિકૃત અધિકારી ડીસીબી બેંક લીમીટેડ વતી સ્થળ : રાજકોટ, (ગુજરાત)

 NUCLEUS SOFTWARE EXPORTS LIMITED CIN: L74899DL1989PLC034594	
Regd. Off.: ૩૩-15 Thyagraj Nagar Market, New Delhi-110003 Tel No.: +91-120-4031400; Fax: +91-120-4031672 Email: investorrelations@nucleussoftware.com; Website: www.nucleussoftware.com	
SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES	
Notice is hereby given that in continuation to previous SEBI Circular, dated July 02, 2025, a special window has been relaunched pursuant to the SEBI Circular No. HO/378/13/11(2)2026-MIRSD-P0D/13/750/2026 dated January 30, 2026 for a period of one (1) year from February 05, 2026 till February 04, 2027 to facilitate transfer and dematerialization of physical securities which were sold/purchased prior to April 01, 2019, and rejected/returned/not attended, due to deficiency in the documents/ process/or otherwise by furnishing necessary documents and information to the Company's RTA. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer.	
Re-lodgement of legally valid and complete documents for transfer of physical shares, where there is no dispute on ownership will be considered. Investors may submit their request till February 04, 2027, with the Registrar & Share Transfer Agent (RTA) of the Company.	
The Details of Registrar and Transfer Agent (RTA) are as under:	
KFin Technologies Limited, Unit: Nucleus Software Exports Limited, Selenium Building, Tower B, Plot Nos. 31-32 Gachhiobawli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad-500032, Email: einward.ris@kfintech.com, suresh.d@kfintech.com	
During this period, the securities that are re-lodged for transfer shall be issued only in demat mode upon submission of complete and valid documents and subject to verification of the same by RTA/Company. The lodger must have a demat account and provide his/her Client Master List (CML), along with the transfer documents and share certificates, while lodging the documents for transfer with Company's RTA. Due process shall be followed by the RTA for such transfer-cum-demat requests.	
We reiterate that re-lodgement will be allowed only in those cases where transfer due for physical shares were lodged before April 01, 2019 and were rejected/returned/not attended due to the deficiency in the documents/process/or otherwise.	
For Nucleus Software Exports Limited	
Sd/- Place : Noida Date : March 03, 2026	Poonam Bhasin Company Secretary

 Kotak Kotak Mahindra Bank			
કોટક મહીલા બેંક લીમીટેડ રજીસ્ટર્ડ ઓફિસ : રાજમીડી, સી રોડ, ૭૫ બ્લોક, બાંદા કુસલા કોમ્પ્લેક્સ, બાંદા (પૂર્વ), મુંબઈ - ૪૦૦૦૧૫. કોર્પોરેટ ઓફિસ : કોટક ઇન્ડીગ્રીટી, ઝોન-૫, સોમો માળ, બિલ્ડીંગ નં. ૨૧, ઇન્ડીગ્રીટી પાર્ક, ઓરોગેર, મુંબઈ - ૪૦૦૦૧૭. રીજનલ એફીસ : કોટક મહીલા બેંક લી., દોનો માળ, બી-ફિંગ, દિવાન સ્ટ્રેટ, જોષ્ટપુર ચાર રસ્તા, સેટેલાઈટ, અમદાવાદ, ગુજરાત - ૩૮૦૦૦૧, સંપર્ક નં. : +૯૧ ૯૪૨૯૯૧૯૮૯૮, ઈ-મેઇલ આઇડી: punit.makhecha@kotak.com			
ઠરાણ નોટીસ (સિક્કોરીટી ઇન્સ્ટ્રેન્ટ (એન્કોર્સમેન્ટ) નિયમ ૨૦૦૨ ના પરિશિષ્ટ ૪ સાથે રુલ ૮ (૧) વંચાણે લેતા)			
આથી, કોટક મહીલા બેંક લી., ઍડીંગ કંપની, ઍડીંગ રજીસ્ટ્રાર એક્ટ, ૧૯૨૨ ની વ્યાખ્યામાં જેની રજીસ્ટર્ડ ઓફિસ : રા બીકોટી, ૭૫ બ્લોક, બાંદા કુસલા કોમ્પ્લેક્સ, બાંદા (પૂર્વ), મુંબઈ - ૪૦૦૦૧૫ અને રીજનલ એફીસ : અમદાવાદ / રાજકોટ / સુરત માટે, સિક્કોરીટાઇઝેશન એન્ડ રીઝન્ડ્રુક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ એન્ડ એન્કોર્સમેન્ટ ઓફ સિક્કોરીટી ઇન્સ્ટ્રેન્ટ એક્ટ, ૨૦૦૨ તથા કલમ ૧૩ (૨) હેઠળ મળેલી સત્તાની રૂઝ સિક્કોરીટી ઇન્સ્ટ્રેન્ટ (એન્કોર્સમેન્ટ) નિયમ, ૨૦૦૨ અનુસત નિયમ ૬ સાથે વંચાણે લેતા મંગાણા બોલેટ પત્રી કરીને નોટીસ મળ્યાની તારીખથી ૬૦ દિવસોની અંદર બાકી લેણા નોટીસમાં જણાવવા મુજબની રકમ ભરી માટે જણાવેલ છે. પક્ષકારો એક ટકે બંન્ને બેંકોએ એકલે એકલે નોટીસ લેવાને બંને બેંકોની રૂઝ છે.			
કમ્પ્લેક્ષ નામ(ધિધારકર્તા (ઓ) / સહ-ધિધારકર્તા(ઓ) અને જમીનદાર(રો)), લોન એસોસિએટ નં. સાથે	૧૩(૨) હેઠળની મંગાળા નોટીસની તારીખ, સર્વેક્ષી એકેટના નિયમ ૬ સાથે વંચાણે લેતા. રકમ સાથે રૂપિયામાં	ઠરાણની તારીખ અને પ્રકાર	
૧) શ્રી વિષ્ણુ પ્રધિવાબાઈ સોદાગર (ધિધારકર્તા) / મિત્રવેદાર (૨) શ્રીમતી સુનિતાબેન વિષ્ણુ સોદાગર (સહ-ધિધારકર્તા)	મંગાળા નોટીસ તારીખ : ૧૭.૧૨.૨૦૨૫ રૂ. ૧૩, ૯૫, ૭૨૨/- તા. ૧૨.૧૨.૨૦૨૫ના રોજ	૦૨.૦૩.૨૦૨૬ સાંકેતિક કબજો	
સ્થાવર મિલકતનું વર્ણન			
કમ્પ્લેક્ષ નામ(ધિધારકર્તા (ઓ) / સહ-ધિધારકર્તા(ઓ) અને જમીનદાર(રો)), લોન એસોસિએટ નં. સાથે	૧૩(૨) હેઠળની મંગાળા નોટીસની તારીખ, સર્વેક્ષી એકેટના નિયમ ૬ સાથે વંચાણે લેતા. રકમ સાથે રૂપિયામાં	ઠરાણની તારીખ અને પ્રકાર	
૧) શ્રી રવિકુમાર તિપ્પાહલાલ સિંઘ (ધિધારકર્તા) / મિત્રવેદાર (૨) શ્રીમતી અક્ષિતા રવિકુમાર સિંઘ (સહ-ધિધારકર્તા)	મંગાળા નોટીસ તારીખ : ૨૨.૧૨.૨૦૨૫ રૂ. ૧૧, ૬૦, ૩૬૯.૦૬/- તા. ૧૩.૦૬.૨૦૨૫ના રોજ	૨૫.૦૨.૨૦૨૬ સાંકેતિક કબજો	
સ્થાવર મિલકતનું વર્ણન			
મિલકત આવેલ ઓફિસ નં. ૫૦૩, ૫મા માળે, જોશફળ રૂ.૧૨ સ્કે.મીટર્ડ (ટ્રેરા પ્રમાણે કાર્પેટ એરિયા) (એએમસી દ્વારા મંજૂર પ્લાન પ્રમાણે જોશફળ ૬૦૩.૮૬ સ્કે.ફુટ એટલે કે ૫૬.૭૦ સ્કે.મીટર્ડ (નિલ્દ આપ એરિયા) અવિભાજ્ય વાવેણવાળા ભાગ સાથે જોશફળ ૨૨.૨૨ સ્કે.મીટર્ડ અને “એડિમાન્ટ” તરીકે જાણીતી જમીનમાં લાગેલા એકમાત્ર એડિમાન્ટ અવિભાજ્ય વાવેણવાળા કાળાંબલ વન નં. ૩૪૪ પરનું બાંધકામ, પૈકી રજા પ્લોટ નં. ૨ + ૩, રજીસ્ટ્રેશન કન્ટ્રીફાઇ અમદાવાદ અને રાજ કન્ટ્રીફાઇ અમદાવાદ-૩, મેમનગર સાથે અવગણ સમગ્ર નિયમો			
કમ્પ્લેક્ષ નામ(ધિધારકર્તા (ઓ) / સહ-ધિધારકર્તા(ઓ) અને જમીનદાર(રો)), લોન એસોસિએટ નં. સાથે	૧૩(૨) હેઠળની મંગાળા નોટીસની તારીખ, સર્વેક્ષી એકેટના નિયમ ૬ સાથે વંચાણે લેતા. રકમ સાથે રૂપિયામાં	ઠરાણની તારીખ અને પ્રકાર	
૧) શ્રી રવિકુમાર તિપ્પાહલાલ સિંઘ (ધિધારકર્તા) / મિત્રવેદાર (૨) શ્રીમતી અક્ષિતા રવિકુમાર સિંઘ (સહ-ધિધારકર્તા)	મંગાળા નોટીસ તારીખ : ૨૨.૧૨.૨૦૨૫ રૂ. ૧૧, ૬૦, ૩૬૯.૦૬/- તા. ૧૩.૦૬.૨૦૨૫ના રોજ	૨૫.૦૨.૨૦૨૬ સાંકેતિક કબજો	
સ્થાવર મિલકતનું વર્ણન			
મિલકત આવેલ ઓફિસ નં. ૫૦૩, ૫મા માળે, જોશફળ રૂ.૧૨ સ્કે.મીટર્ડ (ટ્રેરા પ્રમાણે કાર્પેટ એરિયા) (એએમસી દ્વારા મંજૂર પ્લાન પ્રમાણે જોશફળ ૬૦૩.૮૬ સ્કે.ફુટ એટલે કે ૫૬.૭૦ સ્કે.મીટર્ડ (નિલ્દ આપ એરિયા) અવિભાજ્ય વાવેણવાળા ભાગ સાથે જોશફળ ૨૨.૨૨ સ્કે.મીટર્ડ અને “એડિમાન્ટ” તરીકે જાણીતી જમીનમાં લાગેલા એકમાત્ર એડિમાન્ટ અવિભાજ્ય વાવેણવાળા કાળાંબલ વન નં. ૩૪૪ પરનું બાંધકામ, પૈકી રજા પ્લોટ નં. ૨ + ૩, રજીસ્ટ્રેશન કન્ટ્રીફાઇ અમદાવાદ અને રાજ કન્ટ્રીફાઇ અમદાવાદ-૩, મેમનગર સાથે અવગણ સમગ્ર નિયમો			
કમ્પ્લેક્ષ નામ(ધિધારકર્તા (ઓ) / સહ-ધિધારકર્તા(ઓ) અને જમીનદાર(રો)), લોન એસોસિએટ નં. સાથે	૧૩(૨) હેઠળની મંગાળા નોટીસની તારીખ, સર્વેક્ષી એકેટના નિયમ ૬ સાથે વંચાણે લેતા. રકમ સાથે રૂપિયામાં	ઠરાણની તારીખ અને પ્રકાર	
૧) સુશી વિનાંયી સનલક્ષ્મણ પોતા (ધિધારકર્તા) / મિત્રવેદાર (૨) શ્રીમતી હસાબેન એસ. પોતા (સહ-ધિધારકર્તા)	મંગાળા નોટીસ તારીખ : ૨૨.૧૨.૨૦૨૫ રૂ. ૩૧, ૭૩, ૭૨૬.૩૫/- તા. ૧૨.૧૨.૨૦૨૫ના રોજ	૦૩.૦૩.૨૦૨૬ સાંકેતિક કબજો	
સ્થાવર મિલકતનું વર્ણન			
મિલકત આવેલ ઓફિસ નં. ૩૦૪, ૩૫મા માળે, જોશફળ અંદાજે ૮૫ સ્કે.ચાર્જર્ડ “મધાલ રેસીડેન્સી” તરીકે જાણીતી સ્કીમમાં જે ફાઈનલ પ્લોટ નં. ૨૦ ટાઉન પ્લાનનીક સ્કીમ નં. ૧ (જુઓ એનવુ) સાથે નં. ૫૬૦ મેળે એનવુ માટે આવેલ અને સ્થિત, તાલુકા: સિટી રાજકોટ અમદાવાદ અને સમ કન્ટ્રીફાઇ અમદાવાદ - ૭ (એનવુ) ટ્રસ્ટ, ઉત્તર: ૧૦ ફૂટ માર્ગની સાથે ખુલ્લી જગ્યા, દક્ષિણ: ફોટ નં. ડી-૩૦૩, પૂર્વ: સોનાચણ રોડ, કોમન પ્લોટ, પશ્ચિમ: ફોલે નં. ડી-૩૦૩.			
કમ્પ્લેક્ષ નામ(ધિધારકર્તા (ઓ) / સહ-ધિધારકર્તા(ઓ) અને જમીનદાર(રો)), લોન એસોસિએટ નં. સાથે	૧૩(૨) હેઠળની મંગાળા નોટીસની તારીખ, સર્વેક્ષી એકેટના નિયમ ૬ સાથે વંચાણે લેતા. રકમ સાથે રૂપિયામાં	ઠરાણની તારીખ અને પ્રકાર	
૧) વાલકી અર્પિભાભાઈ કાલુભાઈ કાલુભાઈ (ધિધારકર્તા) (૨) વાલકી કાલુભાઈ રવુભાઈ (સહ-ધિધારકર્તા)	મંગાળા નોટીસ તારીખ : ૨૨.૧૨.૨૦૨૫ રૂ. ૨૫, ૨૭, ૭૯૫.૮૯/- તા. ૧૨.૧૨.૨૦૨૫ના રોજ	૦૨.૦૩.૨૦૨૬ સાંકેતિક કબજો	
સ્થાવર મિલકતનું વર્ણન			
મિલકત આવેલ ફોલેટ નં. ૩૦૪, ૩૫મા માળે, જોશફળ અંદાજે ૮૫ સ્કે.ચાર્જર્ડ “મધાલ રેસીડેન્સી” તરીકે જાણીતી સ્કીમમાં જે ફાઈનલ પ્લોટ નં. ૨૦ ટાઉન પ્લાનનીક સ્કીમ નં. ૧ (જુઓ એનવુ) સાથે નં. ૫૬૦ મેળે એનવુ માટે આવેલ અને સ્થિત, તાલુકા: સિટી રાજકોટ અમદાવાદ અને સમ કન્ટ્રીફાઇ અમદાવાદ - ૭ (એનવુ) ટ્રસ્ટ, ઉત્તર: ૧૦ ફૂટ માર્ગની સાથે ખુલ્લી જગ્યા, દક્ષિણ: ફોલે નં. ડી-૩૦૩, પૂર્વ: સોનાચણ રોડ, કોમન પ્લોટ, પશ્ચિમ: ફોલે નં. ડી-૩૦૩.			
કમ્પ્લેક્ષ નામ(ધિધારકર્તા (ઓ) / સહ-ધિધારકર્તા(ઓ) અને જમીનદાર(રો)), લોન એસોસિએટ નં. સાથે	૧૩(૨) હેઠળની મંગાળા નોટીસની તારીખ, સર્વેક્ષી એકેટના નિયમ ૬ સાથે વંચાણે લેતા. રકમ સાથે રૂપિયામાં	ઠરાણની તારીખ અને પ્રકાર	
૧) સુશી વિનાંયી સનલક્ષ્મણ પોતા (ધિધારકર્તા) / મિત્રવેદાર (૨) શ્રીમતી હસાબેન એસ. પોતા (સહ-ધિધારકર્તા)	મંગાળા નોટીસ તારીખ : ૨૨.૧૨.૨૦૨૫ રૂ. ૩૧, ૭૩, ૭૨૬.૩૫/- તા. ૧૨.૧૨.૨૦૨૫ના રોજ	૦૩.૦૩.૨૦૨૬ સાંકેતિક કબજો	
સ્થાવર મિલકતનું વર્ણન			

અમદાવાદ, બુધવાર, તા. ૪ માર્ચ, ૨૦૨૬

	શીજનલ ઓફિસ, અમદાવાદ : થી સાઉથ ઇન્ડિયન બેંક લિં, શીજનલ ઓફિસ, અમદાવાદ : ચોથા માળ, સારકર - VII, નેડડી જીલ્લો જંજશન, આશ્રમ રોડ, નવરંગપુરા, અમદાવાદ, ગુજરાત ૩૮૦૦૦૯, ફોન નં. ૦૭૯-૨૬૫૮૫૬૦૦,૫૭૦૦ ઇમેઇલ : ro1018@sib.co.in		
Ref: RO-AHMD/M&C/Sale/09RF/2026-ફ્રેન		Date: 27-02-2026	
સિક્કોરિટાઇઝેશન એન્ડ રીઝન્ડ્રુક્શન ઓફ ફાયનાન્સીયલ એસેટ્સ એન્ડ એન્કોર્સમેન્ટ ઓફ સિક્કોરિટી ઇન્સ્ટ્રેટ (અવિનિયમ) ૨૦૦૨ તથા સિક્કોરિટી ઇન્સ્ટ્રેટ (એન્કોર્સમેન્ટ) એક્ટ, ૨૦૦૨ ના નિયમ ૮(૬) અને ૯(૧) ની જાગવાઈ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઇ-ઠરાણ વેચાણ નોટીસ			
ઉપસાર્થ: ૧. મેસર્સ વિનાંયી ફ્રેન્ચ પ્રાઇવેટ લિમિટેડ, ૪ બી અપર ગ્રાઉન્ડ શોપ નંબર ૧૬૯બ-૯૬, રાધા કૃષ્ણ ટેક્સટાઇલ માર્કેટ, બેંગ્લુરુ, નવાબપોલી રોડ રોડ, સુરત મુલકાત - ૩૬૦૦૦૨ એન્ડ ૨. શ્રી મીમતી રામતા કૃષ્ણકુમાર ખેતાન ફોલેટ ૧૧-ની, રતનાકુટિ, એપીએન્ટર કોમા પાલ, પીપલાઈ, ડ્રમ્સ રોડ, ફિરંગી, ૩૮૦૦૦૭, અહીં પછા - ૧૦૧, પ્રકૃતિ એપીએન્ટર, ઉમા ભાવ સોમ, ભારત રોડ, સુરત - ૩. શ્રી કૃષ્ણકુમાર ભલ્લી-પાર્થિવ પીતાન, ૧૦૧, પ્રકૃતિ એપીએન્ટર, ઉમા ભાવની નામ, બારા રોડ, સુરત. અહીં પછા - ૧૦૧, રતનાકુટિ, એપીએન્ટર કોમા પાલ, પીપલાઈ, ડ્રમ્સ રોડ, સુરત - ૩૯૫૦૦૭. આ દ્વારા સુચવવા જતાવનને અંત ખાસ કરીને ઉપસાર્થ ૧ જમીનદાર ને નોટીસ આપવામાં આવે છે કે નીચે જણાવેલી સ્થાવર મિલકત સાથેય ઇન્ડિયન બેંક લિમિટેડ નીચે મુજબનાં આવે છે. જેનો પ્રત્યક્ષ કબજો ૪ સાથેય ઇન્ડિયન બેંક લિમિટેડ ના અધિકાર અધિકારી (સિક્કોર્ડ ફેક્ટર) દ્વારા લેવામાં આવ્યો છે. તે તા. ૨૦.૦૩.૨૦૨૬ ના રોજ છે “જે જેમ છે ત્યાં છે” “જેમ છે ત્યાં છે” અને “જે ત્યાં છે તેમ” ના આધારે વેચવામાં આવશે. ૨૬.૦૨.૨૦૨૬ ના રોજ રૂ. ૧૦,૯૫,૦૪,૪૬૫.૯૩ (દસ કરોડ પંચાણી લાખ ચાર હજાર ચારસો પંચાણી અને ત્રાણ પૈસા પુરા) ની રકમની વસુલાત માટે, ઉપર જણાવેલ લોન લેનાર અને ગેરેન્ટર(ઓ) પાસેથી સાર્વિક ઇન્ડિયન બેંક લિમિટેડ, શાખા સુરત (સિક્કોર્ડ ફેક્ટર)ને કારણે ભવિષ્યના અધિકાર, ખર્ચ અને ખર્ચ વગેરે સાથે.			
અઠાસન નંબર ૧ - મિલકત માલિકનું નામ - શ્રીમતી રામતા કૃષ્ણકુમાર ખેતાન			
અઠાસનું વર્ણન - તમામ ભાગ અને સિક્કો સાથે નો કોટ નં. ૧૧૧બી, ૧૧૧મી મામ, રતનાકુટિ એપીએન્ટર, ૩૧૬-૫૦ ગોસર મીડીઝ લિટર અપ એરિયા, અને કામચાપ વિસતાર અને સુવિધાઓમાં તમામ અધિકાર, પોલ્ટ નં. ૩-બી, ૪-કી (ભાગ), રેવન્યુ સુ નં. ૮૧ અને ૨૮ પાકી, રેવન્યુ એગ્રેઇ એન્ડ સુચારુતા નંબર નં. ૪૮ અને ૫૦ પાકી, રાંઘા પાલિકા સુ નં. ૬, સુરત શહેર, સુરત જિલ્લા, તો પના અને તમામ સાયકલ અધિકાર અને સુચારુતા એક્ટ, શ્રીમતી રામતા કૃષ્ણકુમાર ખેતાન નામે ૨૦-૦૩-૨૦૦૨ ના સેલ ડીમાં વધુ વિવતારન વર્ણન, એસ. એ. એ. સુત - ૧ (અકબી) મા ડીક નં. ૧૫૬૪૭૦૨૦૦૦ તરીકે લેવામાં આવ્યું છે. યુ. સુ. મામ - ઉત્તર-૬ ૦ મીટર રોડ, દક્ષિણ: વધુ ગામના સરહદ, પૂર્વ: ઇંદાવલ વાવો નંબર ૨૨-૧ ની જમીન, પશ્ચિમ: સવા પ્લોટ નંબર ૧ ની જમીન. બંદન જણાવ્યાં બોજો - નથી			
અનામત કિંમત	અનેસ્ટ મની ડિપોઝિટ (EMD)	વિક્રિ સ્કીમ	ઈ-ઠરાણની તારીખ અને સમય
૩. ૨,૦૦,૦૦,૦૦૦/- (રૂપિયા બે કરોડ માત્ર)	૩. ૨૦,૦૦,૦૦૦/- (રૂપિયા વીસ લાખ પુરા) (ઇએમડી ૧૯.૦૩.૨૦૨૬ ના રોજ અથવા તે પહેલાં સાંજે ૫:૦૦ વાગ્યા સુધીમાં શાખા સુરતમાં લેવામાં આવેલો)	૩. ૧૦,૦૦૦/- (રૂપિયા દસ હજાર પુરા)	૨૦.૦૩.૨૦૨૬ સવારે ૧૧:૦૦ થી બપોરે ૧૨:૦૦ વાગ્યા સુધી (વેચાણ પૂર્ણ થયા સુધી સુધી પ મિનિટ અમર્યાદિત ઓટો એડસ્ટ્રેશન સાથે)
વેચાણના વિસ્તાર વિષયે અને સરતો માટે, યુ. સુ. કોર્ટના સુચન ઇન્ડિયન બેંક લિમિટેડના વેલ પોર્ટલ (સિક્કોર્ડ ફેક્ટર) વેબસાઇટ એગ્રેઇ એન્ડ વેબના સુવિધાનિયમ પર અપવાપમાં આવેલી (સિક્કોર્ડ ફેક્ટર)ની સંમત થી તેની વિનિયત કરવા માટે www.southindianbank.com અને https://bankingsolutions.com મિલકતના સિક્કોરિટ, ઇ-ઠરાણના નિયમો અને શરતો અનુસાર લેવા સમીકરિત કરવા અને વધુ રજવાટ માટે, યુ. સુ. કોર્ટના સુચન ઇન્ડિયન બેંક લિમિટેડનો ૧૭૦૭192020 અને ૧૭૦૭1948897729 અવગણવા 0779-26585600 પર સાર્વિક ઇન્ડિયન બેંક લિમિટેડ, પ્રક્રિયક કાર્યાલય અમદાવાદ માંથી સંકેત કરેલો			
સ્થળ - અમદાવાદ નોંધ : (વિવાદ ની સ્થિતિમાં અંગ્રેજી આવૃત્તિને માન્ય રાખવામાં આવશે) અધિકૃત અધિકારી, થી સાઉથ ઇન્ડિયન બેંક લિમિટેડ			

Regional Office- Ahmedabad
Shop No.415, 4th Floor, Sakar VII, Ashram Road Navrangpura, Nehru Bridge Junction, Ahmedabad
Gujarat, Pincode: 380009, Phone: 079-26585600, 07926585700
E-mail: ro1018@sib.co.in

Ref: RO-AHMD/M&C/Sale/059RF/2025-26 E-AUCTION SALE NOTICE Date: 27-02-2026

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Borrower - 1. M/s. Priyankshi Fashions Private Limited,
4b Upper Ground Floor No 1695-96, Radha Krishna Textile Market, Begumpura, Nawabwadi Ring Road, Surat Gujarat - 395002

Guarantors - 2. Mrs Ramta Krishnakumar Khetan, Flat 11-B, Ratnakruti, Apartment Near Cromia, Piplod, Dumas Road, Surat - 395007 Also At 105, Prakruti Apartment, Opp Uma Bhav, Bhatar Road, Surat, 3. **Mr. Krishnakumar Laxminarayan Khetan,** 105, Prakruti Apartment, Opp Uma Bhav, Bhatar Road, Surat Also At Flat 11-B, Ratnakruti, Apartment Near Cromia, Piplod, Dumas Road, Surat - 395007

Notice is hereby given to the public in general and in particular to the borrower/guarantor that the below described immovable properties mortgaged to the South Indian Bank Ltd, the Physical Possession of which has been taken by the Authorised Officer of The South Indian Bank Limited (Secured Creditor), will be sold on "as is where is" basis, "as is what is" and "whatever there is" condition on **20-03-2026** for recovery of a sum of Rs. 10,95,04,495.93 (Ten Crore Ninety Five Lakh Four Thousand Four Hundred Ninety Five Rupees and Ninety Three Paise Only) as on 26-02-2026 with future interest, costs and expenses etc. thereon due to The South Indian Bank Limited, Branch Surat (Secured Creditor), from the above mentioned Borrower and guarantor(s).

Item No.1- Name of Property Owner - Mrs. Ramta Krishnakumar Khetan
Description of property - All that piece and parcel of Flat bearing No 11/B on 11th Floor of 'Ratnakruti Apartment' with 4985 Sq.Ft of super built-up area, and all rights in common areas and facilities, built on Land bearing Plot No. 3-B, 4 to 14 (Part) of land bearing Revenue Survey No 81 & 82 paiki of village Piplod, i.e. Final Plot No 49 & 50 paiki of Town Planning Scheme No.6 Surat City, Surat District with all other appurtenant rights & improvements thereon in the name of Mrs. Ramta Krishnakumar Khetan morefully described in the Sale Deed dated 26-03-2003 registered as Doc No. S195/2003 of SRO Surat - 1 (Athwa) **Boundaries of the plot : North :** 60 Mts. **East :** Land of Final Plot No 129, **West :** Land of Sub Plot No 1

Encumbrances known to the Bank - No Encumbrance

Reserve Price	Earnest Money Deposit (EMD)	Bid Increment amount	Date and time of E-Auction
Rs. 2,00,00,000/- (Rupees Two Crores Only)	Rs. 20,00,000/- (Rupees Twenty Lakhs Only) (EMD shall be deposited on or before 19-03-2026 by 5:00 PM)	Rs. 10,00,00/- (Rupees Ten Thousand Only)	20-03-2026 from 11:00 AM to 12:00 PM (With 5 minute unlimited auto extensions till sale is concluded)

For detailed terms and conditions of the sale, please refer to the link provided in web portal of South Indian Bank Ltd, (Secured Creditor) website i.e. www.southindianbank.com. Details also available at www.southindianbank.com, and https://bankauctions.com/.
For any further clarification with regards to inspection of property, terms and conditions of the e-auction or submission of bids, kindly contact South Indian Bank Ltd on 9709192020, and 9488979729 or 079-26585600 at the South Indian Bank Ltd, Regional Office Ahmedabad.

Place: Ahmedabad **Sd/- AUTHORISED OFFICER**

HDFC Bank Limited
Branch Address: HDFC House, Trident Complex, Race Course Vadodara 390007.
CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

NOTICE FOR POSSESSION CUM REMOVAL OF PERSONAL BELONGINGS/ HOUSEHOLD GOODS

Whereas the Authorized Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realization.

Sr. No.	Name of Borrower (s) / Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1	MR TRIVEDI BHAVINBHAI (BORROWER) MRS TRIVEDI DIPALIBEN (CO-BORROWER) 187290- 66034509, 628217173	Rs. 12,23,598/- and Rs. 2,52,996/- as on 30-Nov-24	20-Dec-2024	01-Mar-2026	UNIT-121/2P1 SHIVAM AVENUE S/O No 121/2P1, OPP BAJAJ SHOWROOM, MEHTA SOCIETY, STATION ROAD, KALOL, PANCHMAHAL - 389350
2	MISS PATEL DIPKABEN (BORROWER) 193402- 702893964, 635957505	Rs. 1,55,401/- and 28,31,050/- as on 28-Feb-25	25-Mar-2025	01-Mar-2026	DUPLEX-41KALPVURKSHI DUPLEX, S/O No 25BP, NEAR NILKANTHI UPVAN NEAR RAJVI RESIENCY, HALOL-VADODARA BYPASS ROAD DAVADA, HALOL, PANCHMAHAL, GUJARAT - 389350
3	MR RAJPUT SHAILENDRA (BORROWER) MRS SINGH JIJJI SINGH (CO-BORROWER) 196750- 645223500	Rs. 10,88,838/- as on 30-Apr-25	23-May-2025	01-Mar-2026	ROW HOUSE-76 DREAM CITY, S/O No 130/NR SUN CITY, DADHALIJI ROAD-MOJE DADHAI, ANKLESHWAR- 393001.
4	MR MANGE PRATAP MANGALDAS (BORROWER) 191166- 622085673, 622409585	Rs. 10,00,808/- and 25,331/- as on 31-Jan-25	04-Mar-2025	01-Mar-2026	FLAT-D-404 FLOOR-FOURTH, GANESH PARK-3 BLOCK-D, PLOT 608 TO 613-S, No 251, 252/P, 255/P, GANESH INFRASTRUCTURE CHSL PART-2, NR. SARDAR PARK CHOKOL,500 QUARTERS ROAD, ANKLESHWAR- 393001
5	MR PARMAR KUNAL (BORROWER) MRS PARMAR SAVITABEN ANILBHAI (CO-BORROWER) 181834- 625629456	Rs. 9,35,663/- as on 30-Nov-24	08-Jan-2025	02-Mar-2026	FLAT-C/401 FLOOR-4TH, SHREE SWAMINARAYAN PARK (TOWER C), PLOT 86, S NO 505, NR. SHREE SIDDESHWAR HERITAGE OPP.L&T KNOWLEDGE CITY-N.H.8, AJWA-WAGHODIA RING ROAD, VADODARA, GUJARAT - 390019
6	MR. HARJAN RAMESH GOVIND (BORROWER) 181722 - 626060678	Rs. 11,10,339/- as on 31-Jul-24	09-Sep-2024	01-MAR-2026	FLAT-A-601, FLOOR-SIXTH, PARADISE AURA - TOWER A, S NO (R52649), NR GURUDWARA, B/H MILAP NAGARI, MISSION ROAD, NADIAD - 387001
7	MR MEHLUKUMAR CHAVDA MRS CHAVDA KAPILABEN PRAVINBHAI 202699 - 650969411, 652232102	Rs. 11,97,149/- and 44,166/- as on 31-Jul-25	18-Aug-2025	02-MAR-2026	FLAT-202,FLOOR-2,SHIV ASHISH COMPLEX F.P.68/2, T.P. 63,PLOT-S, SHAISHAV ROAD, B/H YASH COMPLEX, GOTRI ROAD, VADODARA - 390021

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. However, since the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer(s) of HDFC have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable Property(ies) / Secured Asset(s) and any dealings with said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Furthermore, At the time of taking over possession of the said immovable property (ies) / Secured Asset (s), the Authorised Officer of HDFC has drawn up an inventory of personal belongings and household goods lying therein, copy whereof can be collected from the undersigned on any working day during office hours.

In the circumstances, Notice is hereby given, to the said Borrower (s) / Legal Heir(s) / Legal Representative(s) to forthwith remove the personal belongings / household goods lying in the aforesaid immovable property (ies) / Secured Asset (s) within 10 (ten) days from the date thereof, failing which the Authorised Officer will have no other option but to remove the personal belongings/household goods and dispose off /deal with it in the manner as may be deemed fit, entirely at the Borrower (s) / Legal Heir(s) / Legal Representative(s) risk as to cost and consequences, in which event, no claim will be entertained in this regard in future.

Date: 03.03.2026 **Sd/-, Authorised Officer,**
Place: Gujarat **For HDFC Bank Ltd.**

Regd Office: Housing Development Finance Corporation Ltd, Ramon House, H.T. Park Marg, 169, Backbay Reclamation, Churchgate, Mumbai

Tyger Capital Private Limited
Registered Office : 4004/5, 56, Shriramali Society, Navrangpura, Ahmedabad 380 009, Gujarat, India
Corporate Office : 1004/5, 10th Floor, C-Wing, One BKC, C-66, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051, Maharashtra, India,
CIN: U65990GJ2016PTC093692, Web: www.tygercapital.in

PUBLIC NOTICE FOR E-AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Tyger Capital Pvt. Ltd. (formerly Known as M/s. Adani Capital Pvt. Ltd. vide Certificate of Incorporation dated 6th June 2024, issued by the Office of the Registrar of Companies, Ministry of Corporate Affairs, herein after referred to as "TCLP") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the realization of loan dues from borrower/s, in the following loan accounts right to sale on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "Whatever Is There is Basis". The sale will be done by the undersigned through an auction platform provided at the website: https://tygercapital.procure247.com/ Particulars of which are given Under:

Sr. No.	Borrower(s)/Co-Borrower(s) / Guarantor(s) Loan Agreement No	Description of Immovable property	Demand Notice Date (Secured debt)	Reserve Price (RP) EMD Bid Increase Amount
1.	100MSMO1093917 / VIJAY BHAGWANJI MUNGRA / MUKTABEN BHAGWANJI MUNGRA	All that piece and Parcel of a Room No. 3, having built up area 14-83 Sq.mtrs on Ground Floor in the Building Constructed on NA land 99-92 Sq. mtr of Plot No. 196 in the area known as Jyoti Jyoti Park - 2, of Jamnagar Revenue Survey No. 937, Situated at Lalpur Bypass Circle, Jamnagar City within the Limits of JMC, Sub-Dist & Regd Dist. - Jamnagar in the State of Gujarat Bounded as East- Room No. 4, West- Room No. 2, North- Plot No. 197, South- Open Space & Road	18-Nov-24 Rs. 1998674/- As On Date 18-Nov-24	Rs. 900000/- Rs. 90000/- Rs. 1000/-

EMD Submission Auction details
(10% of RP) NEFT / RTGS

A/c No.: ADANIC100EMDCAP001, Bank Name: ICICI BANK LTD
Name of Beneficiary: Adani Capital Private Limited, IFSC Code: ICIC0000106

Date/ Time of E-Auction 07-Apr-26, 11:00 AM TO 4:00 PM

Authorized Office Ajay Kumar - 9619661491 / Alpeshkumar Patel - 9033002279

TERM TERMS & CONDITIONS:
The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS".
1. Inspection at Site on 13-03-2026 & 24-03-2026
2. Online BID (EMD) / Offer start on 04-Mar-26 and end on 06-Apr-26 before 5:30 PM
3. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ effecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the ACPL. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues.
4. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of properties put on auction will be permitted to interested bidders at sites as mentioned against each property description.
5. The interested bidders shall submit their EMD through Web Portal: https://tygercapital.procure247.com/ (the user ID & Password can be obtained free of cost by registering name with https://tygercapital.procure247.com/ through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above.
6. After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded on the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADED/SCANNED COPY OF ANNEXURE-I & III (can be downloaded from the Web Portal: https://tygercapital.procure247.com/) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s i-Sourcing Technologies Pvt. Ltd. 603, 6th Floor Shikhar Complex, Navrangpura, Ahmedabad 380 009, Gujarat, India E-mail ID: Karan@procure247.com, Rajesh@procure247.com, Tapan@procure247.com, Support Helpline Numbers : Rajesh Chauthan - 6354910183 Karan Modi - 7016716557. Enquiries : Helpdesk@procure247.com, and for any property related query may contact Authorised Officer: Ajay Kumar - 9619661491, e-mail ID: ajay_kumar2@tyger.in & Alpeshkumar Patel - 9033002279 e-mail ID: alpeshkumar.patel@tyger.in during the working hours from Monday to Saturday.
7. The interested bidder has to submit their Bid Documents [EMD (not below the Reserve Price) and required documents (mentioned in Point No.4)] on or before 27-Oct-25 up to 5:30 pm and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating the e-Auction Process, subject to due verification (of the documents) and/or approval of the Authorised Officer.
8. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the 'Bid Increase Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorised Officer/ Secured Creditor, after required verification.
9. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of property/ amount.
10. The prospective qualified bidders may avail online training on e-Auction from i-Sourcing Technologies Pvt. Ltd. prior to the date of e-Auction. Neither the Authorised Officer/ Bank nor M/s. i-Sourcing Technologies Pvt. Ltd. shall be liable for any Internet Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.
11. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory dues, taxes, rates, assessment charges, fees etc. owing to any body.
12. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/cancel the e-Auction without assigning any reason thereof.
13. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of M/s. i-Sourcing Technologies Pvt. Ltd., https://tygercapital.procure247.com/ before submitting their bids and taking part in the e-Auction
14. The publication is subject to the force major clause.
Special Instructions: Bidding in the last moment should be avoided in the bidders own interest as neither the Tyger Capital Pvt. Ltd nor Service provider will be responsible for any lapse/failure (Internet failure/power failure etc.). In order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc. so that they are able to circumvent such situation and are able to participate in the e-auction successfully.

Note - STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002
The borrowers / Co-borrower / Guarantors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.

Place: JAMNAGAR, GUJARAT **Sd/- Authorised Officer**
Date : 04.03.2026 **For Tyger Capital Private Limited**

Encore Asset Reconstruction Company Private Limited (Encore ARC)
5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM - 122 002, HARYANA

[Appendix-IV-A] [See Proviso to Rule 8(6) n/w 9(1)]
PUBLIC E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (Rules).

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to the DCB Bank Limited (DCB) Bank to secure the outstanding dues in the loan account since assigned to Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC-EOT-001-Trust ("Secured Creditor"), which is under Physical Possession of the Authorized Officer of the Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis on **07.04.2026** for recovery of **12,43,745.87/- (Rupees Twelve Lakh Forty Three Thousand Seven Hundred Forty Five And Eighty Seven Paise Only)** as on **06.07.2020** and further interest at contractual rate till recovery and other costs, charges etc. after adjustment of recovery/realization, if any, due to the Secured creditor from borrower Mrs. Bhavikaben P Thakkar (Borrower) and Mr. Lakshyank Pravinbhai Thakkar (Hereinafter collectively referred as Co-Applicants/Guarantors)

The description of the property, Reserve Price (RP) for the secured asset & the Earnest Money Deposit (EMD) is be as under:

Description of Property	RP (In Rs.)	EMD (In Rs.)	Date of E-Auction	Last date and time for submission of Bid
B-305, Ghanshyam Residency-1, Ganehs Chokdi Opp English School, Bavla, Ahmedabad-382225	10,00,000/-	1,00,000/-	13.04.2026 Time - 12.00 PM to 01.00 PM	12.04.2026 Till 6.00 PM

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.

For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e., <http://www.encorearc.com/>
For any clarification/information, interested parties may contact the Authorized Officer of the Secured Creditor on mobile no. 9218016248 or email at dharmendra.maurya@encorearc.com

Date: 02.03.2026 **Place: Mumbai** **Sd/- (Dharmendra Maurya)**
Authorised Officer Encore Asset Reconstruction Company Pvt. Ltd.

KOTAK MAHINDRA BANK LIMITED
Registered Office : 27BKC, C/27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Corporate Office : Kotak Infinity, Zone-II, 4th Floor, Bldg. No.21, Infinity Park, Goregaon, Mumbai - 400097.
Regional Office : Kotak Mahindra Bank Ltd. 9th Floor, B-Wing, Vivian Square, Jodhpur Cross Road, Satellite, Ahmedabad, Gujarat - 380015, Contact No : +91 9429919818, Email ID - punnit.makhecha@kotak.com

POSSESSION NOTICE (For Immovable property)
(AS PER APPENDIX IV READ WITH RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

WHEREAS, The undersigned being the Authorized Officer of KOTAK MAHINDRA BANK LIMITED, a banking company within the meaning of the Banking Regulation Act, 1949 having it's Registered Office at 27BKC, C/27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051 and Regional Office at : Ahmedabad / Rajkot / Surat, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Details of the Parties along with Mortgaged Property Possession taken by the Bank, is given below :-

Name of Customer (Borrower(s)/Co-Borrower(s) and Guarantor(s)), Along Loan Account Nos.	Date of Demand Notice u/s 13(2) read with rule 9 of SARFAESI Act. Along with Amount in Rs.	Date of Possession & Type
1) Mr. Piyyush Pravinbhai Sondagar (Borrower/Mortgagor) 2) Mrs. Sunitaben Piyyush Sondagar (Co Borrower)	Demand Notice Date : 17.12.2025 Rs. 23,95,722/- as on 12-12-2025	02.03.2026 Symbolic Possession

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece or part and parcel of constructed Property being Office No. 503, on the 5th Floor, addressing 53.92 Sq. Mtrs (as per RERA Carpet area), (as per AMC approved plan measuring 603.86 Sq. Ft i.e 56.10 Sq. Mtrs built up area) together with undivided proportionate share measuring 22.22 Sq. Mtrs and undivided proportionate land share in common built up area in the scheme known as "AMBIENCE", constructed on Final Plot No. 314, Paiki Sub Plot No. 2+3, Registration District Ahmedabad and Sub-District, Ahmedabad -3, Memnagar.

Name of Customer (Borrower(s)/Co-Borrower(s) and Guarantor(s)), Along Loan Account Nos.	Date of Demand Notice u/s 13(2) read with rule 9 of SARFAESI Act. Along with Amount in Rs.	Date of Possession & Type
1) Mr. Ravikumar Sipahlal Singh (Borrower/Mortgagor) 2) Mrs. Asmita Ravikumar Singh (Co Borrower)	Demand Notice Date : 13.06.2025 Rs. 17,90,399.04/- as on 13-06-2025	25.02.2026 Symbolic Possession

DESCRIPTION OF THE IMMOVABLE PROPERTY
Property No.1: All that piece or parcel of the immovable property being Office No. A1/309 of 3rd Floor in Block No. A1, as per on site numbering Unit No 308 on 3rd floor in A1 Block as per B.U.Plans) having carpet area Measuring about 32.27 Sq. Mtrs in Phase-II along with proportionate undivided share measuring 21.45 Sq. Mtrs in the land of the Scheme known as "SUMEL-10" constructed and situated on the non-agricultural land being Final Plot No. 104/1 (Paiki) measuring about 16591 Sq. Mtrs, (which also forms part of City Survey No. 255, 256 and 257 in City Survey Ward No. 2 given in lieu of Town Planning Scheme No. 16 (Sahar kotada 2nd Varied) (old Survey No. 138/A1, 139, 142/1, 143/144/1 and 145) Situated at Mouje Sahar Kotda, Taluka Maninagar in the registration District of Ahmedabad and Sub District Ahmedabad-7 (Dhnav), and bounded as: North: Staircase & Passage, South: Office No. A1-310 as per site, East: Passage, West: Office No. A1-338 as per site. **Property No.2:** All that piece or parcel of the immovable property being Office No. A1/338 of 3rd Floor in Block No. A1, as per on site numbering Unit No 337 on 3rd floor in A1 Block as per B.U.Plans) having carpet area Measuring about 32.27 Sq. Mtrs in Phase-II along with proportionate undivided share measuring 21.45 Sq. Mtrs in the land of the Scheme known as "SUMEL-10" constructed and situated on the non-agricultural land being Final Plot No. 104/1 (Paiki) measuring about 16591 Sq. Mtrs, (which also forms part of City Survey No. 255, 256 and 257 in City Survey Ward No. 2 given in lieu of Town Planning Scheme No. 16 (Sahar kotada 2nd Varied) (old Survey No. 138/A1, 139, 142/1, 143/144/1 and 145) Situated at Mouje Sahar Kotda, Taluka Maninagar in the registration District of Ahmedabad and Sub District Ahmedabad-7 (Dhnav), and bounded as: North: Staircase & Passage, South: Office No. A1-337 as per site, East: Office No. A1-309 as per site, West: Passage.

Name of Customer (Borrower(s)/Co-Borrower(s) and Guarantor(s)), Along Loan Account Nos.	Date of Demand Notice u/s 13(2) read with rule 9 of SARFAESI Act. Along with Amount in Rs.	Date of Possession & Type
1) Ms. Shivangi Sanat Kumar Pota (Borrower/Mortgagor) 2) Mrs. Hansaben S. Pota (Co Borrower)	Demand Notice Date : 22.12.2025 Rs. 31,73,729.35/- as on 12-12-2025	03.03.2026 Symbolic Possession

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of the immovable property bearing D/302, "CASARIO" having total area measuring 133.78 sq. mtrs along with proportionate undivided Share 49.41 Sq. mtrs in the land of constructed and situated on the non-agricultural land being Final Plot No. 32/3, 32/4, in Section-2 of Town Planning scheme No. 5 at Mouje/Randesar, Taluka: Gandhinagar in the Registration District of Gandhinagar, Sub District of Gandhinagar and Bounded as Under: East: Sate Internal Road, West: Flat No. D/303, North: Flat No. D/301, South: Scheme Internal Road + Garden.

Name of Customer (Borrower(s)/Co-Borrower(s) and Guarantor(s)), Along Loan Account Nos.	Date of Demand Notice u/s 13(2) read with rule 9 of SARFAESI Act. Along with Amount in Rs.	Date of Possession & Type
1) Mr. Valaki Ashvinbhai Kalubhai (Borrower/Mortgagor) 2) Mr. Valaki Kalubhai Ravjibhai (Co Borrower)	Demand Notice Date : 22.12.2025 Rs. 25,20,795.89/- as on 12-12-2025	03.03.2026 Symbolic Possession

DESCRIPTION OF THE IMMOVABLE PROPERTY
All piece and parcel of property bearing Flat No. 304 on the 3rd Floor measuring about 85 Sq. yards in the scheme known as "MADHAV RESIDENCY" situated on the land bearing Final Plot No. 30 of Town Planning Scheme No.1 (land of old revenue Survey No.560) situated, lying and being at MoujeDhnav, Taluka: City, in the Registration District of Ahmedabad and Sub District of Ahmedabad-7 (Dhnav) and bounded as under: North: Open Space With 10 Ft Margin, South: Flat No.D-305, East: Society's Garden, Common Plot, West: Flat No. D-303.

Date : 02.03.2026, 03.03.2026, Place : Ahmedabad **Sd/- Authorised Officer, Kotak Mahindra Bank Limited**

Government of India, Ministry of Finance
DEBTS RECOVERY TRIBUNAL-II
4th Floor, Bhikhubhai Chambers, Near Kochrab Ashram, Paldi, Ahmedabad, Gujarat.

FORM NO. 22 (Earlier REGD) (Regulation 35 & 36 of DRT Regulations, 2024) [See Rule 52(1) (2) of the Second Schedule to the Income Tax Act, 1961] READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

E-AUCTION / SALE NOTICE
THROUGH REGD. AD / DASTI / AFFIXATION/ BEAT OF DRUM / PUBLICATION

RP/RC No.	583/2016	O.A. No.	72/2014
Certificate Holder Bank	Bank of India		
Certificate Debtors	M/s. Shree Madhav Traders & Ors.		

To,
C.D. No. 1 : M/s. Shee Madhav Traders,
C.D. No. 2 : Legal Heirs and Representative of, Deceased Shri Kanubhai Nagarbhai Patel
2.1: Smt. Sushilaben Kanubhai Patel, W/d/o, deceased Kanubhai Nagarbhai Patel.
2.2: Shri Umeshbhai Kanubhai Patel, S/o of deceased Kanubhai Nagarbhai Patel
2.3: Chandreshbhai Kanubhai Patel, S/o of deceased Kanubhai Nagarbhai Patel

The aforesaid CDs No. 1 and 2 have failed to pay the outstanding dues of **Rs. 1,12,12,559/- (Rupees One Crore Twelve Lakhs Twelve Thousand Five Hundred Fifty Nine only)** (Less Recovery, if any) including interest in terms of judgement and decree dated 24.12.2016 passed in O.A. No. 72/2014 as per my order dated 24.12.2025 the under mentioned property (s) will be sold by public e-auction in the aforementioned manner. The auction sale will be held through "online e-auction" <https://baanet.com>.

Lot No.	Description of the Properties	Reserve Price Rounded off	EMD 10% or Rounded off
1	Survey No. 468 Hec. Ara. Sq. Mtrs. i.e. 0-19-22 Akar 27 Paisa old tenure Agriculture Land of Mouje Village Limbasi Dist. Kheda	Rs. 25.50 Lacs	Rs. 02.55 Lacs
2	Survey No. 964, hector - ara - sq. mtrs., i.e. 0-36-42, Akar 2.25 paisa, old tenure Agriculture Land of Mouje Village Limbasi Dist. Kheda	Rs. 43.70 Lacs	Rs. 04.37 Lacs
3	Survey No. 1009, hector - ara - sq. mtrs., i.e. 0-20-23, Akar 1.31 paisa, old tenure Agriculture Land of Mouje Village Limbasi Dist. Kheda	Rs. 21.20 Lacs	Rs. 02.12 Lacs
4	Survey No. 1014, hector - ara - sq. mtrs., i.e. 0-39-46, Akar 2.56 paisa, old tenure Agriculture Land of Mouje Village Limbasi Dist. Kheda	Rs. 41.40 Lacs	Rs. 04.14 Lacs

Note: The EMD shall be deposited in banknet wallet through E-auction website i.e. <https://baanet.com>. The highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD already paid in the banknet wallet by immediate next bank working day through RTGS / NEFT as per the details as under:

Beneficiary Bank Name	Bank of India
Beneficiary Name	Ahmedabad Recovery Branch
Beneficiary Account No.	205490200000033
IFSC Code	BKID0002054

- The bid increase amount will be **Rs. 10,000/-** for Lot No. 1 & 3 and **Rs. 25,000/-** for Lot No. 2 & 4.
- Prospective bidders may avail online training from service provider **PSB Alliance (BAANKNET Auction Portal)** (Tel Helpline No. +91 - 8291220220 and Mr. Kashyap Patel (Mobile No. 9327493060), Helpline E-mail ID : support.baanet@psballiance.com and for any property related queries may contact Mr. Manish Gupta, Senior Manager, (Mob. No. 769696546).
- Prospective bidders are advised to visit website :